

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

ORIGINAL APPLICATION NO.: 174 OF 1996. M.P. NO.: 660/96.

Dated, this Thursday, the 29th day of August, 1996.

CORAM : HON'BLE SHRI B. S. HEGDE, MEMBER (J).

Shri Yessudoss J. Arokiasamy ... Applicant
(By Advocate Shri M.S. Ramamurthy)

VERSUS

Union Of India & Others ... Respondents.
(By Advocate Shri V.S. Masurkar)

: ORDER :

Heard Shri M. S. Ramamurthy for the applicant and Shri V.S. Masurkar for the respondents.

2. The applicant has filed M.P. No. 660/96 seeking extension of time for vacatoin of the railway quarters in his occupation for a period of two months w.e.f. 31.08.1996. The Tribunal after hearing both the parties, had passed an order on 18.04.1996 that the applicant is allowed to retain the quarter till 31.08.1996 but he shall make the payment of rent in accordance with the law. The Learned Counsel for the applicant states that no dues have been paid to the applicant so far and in view of heavy rains, the applicant could not vacate the quarters and therefore, the applicant seeks extension.

3. Considering the facts and circumstances of the case, the M.P. is allowed. Extension of time is granted upto 31.10.1996 with payment of rent in accordance with the law. The applicant is given a last opportunity to vacate

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the quarter by 31.10.1996, failing which the respondents are at liberty to enforce the eviction order dated 07.02.1996 and collect rent in accordance with the law before releasing his dues. M.P. No. 660/96 stands disposed of.

4. Copy of this order be given to the parties.

B. S. Hegde
(B. S. HEGDE)
MEMBER (J).

os*

dt 29/8/96
~~order/Judgement despatched~~
~~to Applicant/Respondent (s)~~
~~on 11/9/96~~
18/9/96